

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram: Dr. Pramod Deo, Chairperson  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member**

**Date of Order: 30.6.2011**

**Petition No. 144/2009**

**IN THE MATTER OF**

Provisional transmission tariff for Vindhyachal Stage-I additional transmission system in Western Region for the period from 1.4.2009 to 31.3.2014.

**Petition No. 145/2009**

**AND IN THE MATTER OF**

Provisional transmission tariff for Korba Transmission System in Western Region for the period from 1.4.2009 to 31.3.2014.

**Petition No. 286/2010**

**AND IN THE MATTER OF**

Provisional transmission tariff for 400 kV S/C Singrauli-Vindhyachal transmission line along with HVDC back to back at Vindhyachal between Northern Region and Western Region 1.4.2009 to 31.3.2014.



**AND  
IN THE MATTER OF**

Power Grid Corporation of India Limited, Gurgaon ..**Petitioner**

**Vs**

1. Madhya Pradesh Power Trading Company Ltd., Jabalpur
  2. Maharashtra State Electricity Distribution Co. Ltd., Mumbai
  3. Gujarat Urja Vikas Nigam Ltd., Vadodara
  4. Electricity Deptt., Govt., of Goa, Panaji
  5. Electricity Department, Administration of Daman and Diu, Daman
  6. Electricity Department, Administration of Dadra Nagar Haveli, Silvassa
  7. Chhattisgarh State Electricity Board, Raipur
  8. Madhya Pradesh Audyogik Kendra Vikas Nigam (Indore) Ltd. Indore
- ..Respondents**

**ORDER**

In these petitions, the petitioner, Power Grid Corporation of India Ltd. has sought approval for tariff in respect of its various transmission systems in Western Region for the period from 1.4.2009 to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, as amended from time to time (hereinafter referred to as "the 2009 regulations").

2. Regulation 5 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2011 provides as under:

*"(4) Where application for determination of tariff of an existing or a new project has been filed before the Commission in accordance with clauses (1) and (2) of this regulation, the Commission may consider in its discretion to grant provisional tariff upto 95% of the annual fixed cost of the project claimed in the application subject to adjustment as per proviso to clause (3) of this regulation after the final tariff order has been issued:*



*Provided that recovery of capacity charge and energy charge or transmission charge, as the case may be, in respect of the existing or new project for which provisional tariff has been granted shall be made in accordance with the relevant provisions of these regulations."*

3. In exercise of power under clause 4 of Regulation 5 of the 2009 regulations, we have decided to grant provisional tariff to the petitioner for its transmission assets mentioned in the cause title of this order pending determination of the final tariff. The details of tariff claimed by the petitioner and provisional tariff awarded by the Commission are given in the **Annexure I** to **Annexure III** of this order.

4. The provisional transmission charges allowed in this order shall be subject to adjustment as per proviso to clause (3) of Regulation 5 of the 2009 regulations after the final tariff orders are issued.

Sd/-

**[M.DEENA DAYALAN]**  
**MEMBER**

sd/-

**[V.S.VERMA]**  
**MEMBER**

sd/-

**[DR.PRAMOD DEO]**  
**CHAIRPERSON**



**Petition No. 144/2009**

Provisional transmission tariff for Vindychal Stage-I additional transmission system in Western Region for the period from 1.4.2009 to 31.3.2014.

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges claimed	8888.33	5455.71	5535.53	5589.84	5596.62

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges allowed	7555.08	4637.35	4705.20	4751.36	4757.13

**ANNEXURE-II**

**Petition No. 145/2009**

**Provisional transmission tariff for Korba Transmission System in Western Region for the period from 1.4.2009 to 31.3.2014.**

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

**(₹ in lakh)**

	<b>2009-10</b>	<b>2010-11</b>	<b>2011-12</b>	<b>2012-13</b>	<b>2013-14</b>
<b>Annual transmission charges claimed</b>	4559.49	4753.13	4912.11	5141.45	5355.57

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

**(₹ in lakh)**

	<b>2009-10</b>	<b>2010-11</b>	<b>2011-12</b>	<b>2012-13</b>	<b>2013-14</b>
<b>Annual transmission charges allowed</b>	3875.57	4040.16	4175.29	4370.23	4552.23



**Petition No. 286/2010**

**Provisional transmission tariff for 400 kV S/C Singrauli-Vindhyachal transmission line along with HVDC back to back at Vindhyachal between Northern Region and Western Region 1.4.2009 to 31.3.2014.**

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

**(₹ in lakh)**

	2009-10	2010-11	2011-12	2012-13	2013-14
<b>Annual transmission charges claimed</b>	2228.99	2255.30	2283.73	2738.21	3514.57

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

**(₹ in lakh)**

	2009-10	2010-11	2011-12	2012-13	2013-14
<b>Annual transmission charges allowed</b>	1894.64	1917.01	1941.17	2327.48	2987.38